

2. Shrimati P.T. Usha
  3. Shrimati Kiran Choudhry
  4. Shrimati Mamata Mohanta
  5. Shri Ghanshyam Tiwari
  6. Dr. Sasmit Patra
  7. Shri Ajay Makan; and
  8. Shri Bhubaneswar Kalita.
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**MOTION FOR ELECTION TO THE ADVISORY COUNCIL OF THE DELHI  
DEVELOPMENT AUTHORITY (DDA)**

**MR. CHAIRMAN:** Shri Manohar Lal to move a motion for election of one member to the Advisory Council of the Delhi Development Authority.

**आवासन और शहरी कार्य मंत्री; तथा विद्युत मंत्री (श्री मनोहर लाल):** महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ:-

"कि दिल्ली विकास अधिनियम, 1957 (1957 का 61) की धारा 5 की उप-धारा (4) के साथ पठित उप-धारा (2) के खंड (ज) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को चार वर्ष की अवधि के लिए दिल्ली विकास प्राधिकरण की सलाहकार परिषद् का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

*The question was put and the motion was adopted.*

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**MOTION FOR ELECTION TO THE NATIONAL INSTITUTE OF MENTAL HEALTH  
AND NEURO-SCIENCES (NIMHANS), BANGALORE**

**MR. CHAIRMAN:** Shri Jagat Prakash Nadda to move a motion for election of one member to the National Institute of Mental Health and Neuro-Sciences.

**THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):** Sir, I move:—

"That in pursuance of clause (l) of sub-section (l) of Section 5 of the National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bangalore, Act, 2012, this House do proceed to elect in such manner as directed by the Chairman, one

Member from amongst the Members of the House to be a member of the NIMHANS, Bangalore.”

*The question was put and the motion was adopted.*

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### **REGARDING NOTICES RECEIVED UNDER RULE 267 AND OTHER MATTERS**

MR. CHAIRMAN: Hon. Members, I have received 13 notices under Rule 267. Dr. John Brittas, Shri Mallikarjun Kharge, Shri Neeraj Dangi, Shri Pramod Tiwari, Shri Akhilesh Prasad Singh, Shri Sanjay Singh and Dr. Syed Naseer Hussain have sought discussion on the alleged corruption, bribery and financial irregularities of the Adani Group. Shri Sandosh Kumar P and Shri Raghav Chadha have sought discussion on the ongoing violence and killings in Manipur. Dr. Sayed Naseer Hussain, Shri Javed Ali Khan and Shri Haris Beeran have sought discussion on violent clashes during survey in Sambhal, Uttar Pradesh. Further, Dr. V. Sivadasan has sought discussion on the need for special assistance to address the plight of people of Wayanad.

Hon. Members would recall that in this regard, I had given my detailed rulings on Rule 267 on 8<sup>th</sup> December, 2022 and 19<sup>th</sup> December, 2022. The same was reiterated by me on a number of occasions. These notices do not conform to the directives imparted by the Chair in this behalf.

I have not been able to persuade myself to agree to the same.

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### **OBSERVATIONS BY THE CHAIR**

MR. CHAIRMAN: I would urge the hon. Members, as I indicated in my opening observations, we are in a very particular period, namely, 75<sup>th</sup> year of adoption of the Indian Constitution. I would urge the hon. Members to keep that in mind and exemplify the highest standard not only to the 1.4 billion people, but also to the world that we will work in decorum, with devotion and commitment to fructify aspirations of our people. Now, Matters raised with permission ... (*Interruptions*)...

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